GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4611
ANSWERED ON:11.08.2014
PENDING CASES OF LAND ACQUISITION
Choudhary Shri Ram Tahal;Khaire Shri Chandrakant Bhaurao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases related to land acquisition pending in the courts at present, State-wise;
- (b) the number of cases that are more than ten years old;
- (c) whether ambiguity in land acquisition rules are the reason for the pendency of the said cases;
- (d) if so. the details thereof and the reaction of the Government thereto; and
- (e) the remedial steps taken / proposed to be taken by the Government in this regard?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e): Information is being collected and will be laid on the Table of the House.